

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.696/97.

Dt. of Decision : 13-06-97.

D. Babu Rao

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunication, Kothagudem.
2. The Telecom District Manager,
Khammam.
3. The Chief General Manager,
Telecom, A.P.Circle, Hyderabad.
4. The Director General,
Telecommunication, New Delhi.

.. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

..2

(U)

ORDER

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned counsel for the respondents.

2. The applicant was initially engaged as casual labour on 1-2-87. On 1-4-87 he was dis-engaged from service. It is stated that he was re-engaged on 1-4-91 and he is still continuing as casual labour.

3. This application is filed for a direction to the respondents to confer him temporary status in accordance with the DoT Lr.No.269-4/93-STN/II dated 17-12-93 which was communicated by R-3 by his letter No.TA/STB/9-1/Rlgs/93 dated 30-12-93 with all consequential benefits.

4. When the OA was taken up for admission hearing, the learned counsel for the applicant submitted that he will approach the departmental authorities for the relief asked for in this OA. In view of the above submission, the OA is disposed of permitting the applicant to approach the departmental authorities for ~~his~~ redressal of his grievance. No costs.



(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 13th June 1997.
(Dictated in the OpenCourt)

Amutha
D.Y. Registrar (3)

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3.3.3

Copy to:

1. The Sub Divisional Officer, Telecommunications, Kothagudem.
2. The Telecom District Manager, Khammam.
3. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
4. The Director General, Telecommunications, New Delhi.
5. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

SLK/17/97

SYLL

CHECKED BY
APPROVED BY

TYPED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

13/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

D.O.A. NO.

696/97

Admitted and Interim directions
Issued. (See dated 27/5/97, para 1, 2, 3, 4)
Allowed

Disposed of with directions. (See para 5)

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.
D.O.A. / 27/5/97/15

YLKR. / 2. / 10. / 1. / 1. / 1.

II Court.

नियंत्रित प्रशासनिक विधायक
Central Administrative Tribunal
प्रधान/DESPATCHER

- 4 JUL 1997

हैदराबाद आवासीय
HYDERABAD BENCH